

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 21 of 2013

Dated : 19th February, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Narayanpur Power Co. ... Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Basava Prabhu Patil, Sr. Adv.
Mr. Venkata Krishna Kunduru
Counsel for the Respondent(s): Mr. Venkita Subramaniam
Mr. Raghavendra S. Srivatsa

ORDER

Mr. Venkita Subramaniam undertakes to file Vakalatnama on behalf of Respondent No.2 and seeks some time to file the reply. Accordingly, he is directed to file the same on or before 10.03.2013 after serving copy on the other side.

Post the matter for hearing on **19.03.2013**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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